

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:184

ANSWERED ON:14.12.2004

CHANGE IN CHARACTER OF LBZ

Chitthan Shri N.S.V.;Khaire Shri Chandrakant Bhaurao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to change the face of Lutyens Delhi by demolishing the existing bungalows to construct a complex of duplex houses for VIPs;
- (b) if so, the details thereof;
- (c) the details of areas likely to be re-developed under the said project and the estimated cost thereof;
- (d) whether the existing bungalows have completed their life span and their maintenance has become very expensive;
- (e) if so, the details thereof;
- (f) whether the Government proposes to strictly follow the 1988 guidelines and implement a Rule of Law for Lutyens Zone and Central Delhi in the new Master Plan of Delhi with a view to preserve the character of Lutyens Bungalow Zone enforcement agencies;
- (g) whether the Government proposes to undertake a survey to identify any deviations in LBZ; and
- (h) if so, the details thereof and the steps likely to be taken to protect the heritage and maintain the status-quo of Lutyens Zone?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(h): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION ON 184 FOR 14.12.2004 REGARDING CHANGE IN CHARACTER OF LBZ.

(a)to(h): There is no proposal to change the face of Lutyens` Delhi. In fact, the Government is of the firm view that the character and ambience of Lutyens` Bungalow Zone (LBZ) must be maintained.

The existing bungalows in this zone are more than 70 years old. They have completed their life span and their maintenance has become uneconomic. Some of these bungalows have also been declared dangerous/demolished. Various aspects of redevelopment, in lieu of the old bungalows, within the parameters of LBZ guidelines, are being discussed. The Government has been enforcing the LBZ guidelines which were issued in 1988 and which have also been notified in the Zonal Development Plan of New Delhi Zone. In connection with a Public Interest Litigation case pending before the Delhi High Court, survey of the bungalows in Lutyens` Bungalow Zone is being undertaken by joint team of officers of CPWD and Directorate of Estates to identify deviations/unauthorized constructions.